

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A.NO.** 478/92  
**T.A.NO.** -

**DATE OF DECISION** 27.08.1998

Union of India

Petitioner

Mrs. P. Safaya

Advocate for the Petitioner [s]

Versus

Shri Srivad M.L.

Respondent

Miss Asha Gupta

Advocate for the Respondent [s]

**CORAM**

**The Hon'ble Mr.** V. Ramakrishnan, Vice Chairman

**The Hon'ble Mr.** P.C. Kannan, Member (J)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

The Union of India,  
through the Telecom District,  
Ahmedabad  
(Assistant Engineer (EP),  
Vasna Telephone Exchange,  
Vasna,  
Ahmedabad.

... Applicant

(Advocate: Mrs. P. Safaya)

VERSUS

Srigod Mahesh Laxmanbhai,  
residing at Patel Babulal's Chawl,  
Near Uttam Nagar Waterntank, Vatva,  
Maninagar, Ahmedabad.

... Respondent

(Advocate: Miss Asha Gupta)

ORAL ORDER

O.A./478/92

Dated: 27.08.1998

Per: Hon'ble Mr. V. Ramakrishnan, Vice Chairman

This is an application filed by the Telecom Department challenging the order dated 10.3.92 passed by the Industrial Tribunal, Ahmedabad in reference IT(C) No.31/1991 directing the Department to reinstate the respondent with full backwages for the period from between 11.11.85 and 6.5.94. The challenge to the award is in respect of the award granting backwages.

2. This was admitted by the Tribunal in November, 92 and there was a direction to the Registry to give a date. It has been listed for hearing in due course and has come up before the Tribunal today after more than 5 years.

3. Meanwhile, the Hon'ble Supreme Court of India has laid down that this Tribunal has no jurisdiction to interfere with the awards of the Industrial Tribunal. Mrs. Safaya for the applicant therefore prays that the papers may be returned to the

Department so that they may take suitable action before the appropriate forum.

4. Miss Asha Gupta for the respondents is also present. She states that the applicant had not been paid the backwages despite the award of the Industrial Tribunal. We find that this Tribunal has not granted any stay. This question, however, can be taken up before the appropriate forum by the employees.

5. In the light of the submissions of Mrs. Safaya, the papers may be returned to the Department so that they may take whatever steps are deemed appropriate. The OA is disposed of on the above lines. No costs.

P.C. Kannan

(P.C. Kannan)  
Member (J)

V.Ramakrishnan

(V. Ramakrishnan)  
Vice Chairman

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